

**FIR No. 295/2020**  
**PS Anand Parbat**  
**State Vs. Raju Thapa @ Nepali S/o Ruk Bahadur**  
**U/s 380/411 IPC**

04.12.2020

**This is an application for bail moved on behalf of accused / applicant Raju Thapa @ Nepali S/o Ruk Bahadur.**

Present: Ld. APP for the State joined through VC.  
Ld. Counsel Sh. Ghanshyam Mishra for applicant / accused joined through VC.

Reply filed by the IO. Same is perused.

Arguments heard on bail application.

It is submitted by Ld. Counsel for the applicant / accused that accused has been falsely implicated in this case. He further submitted that alleged recovery has been effected and no purpose would be served by keeping accused in JC.

Per contra, Ld. APP for the State vehemently opposed the bail application and submitted that accused is habitual offender.

Submissions heard.

Considering the fact that investigation in this case has been completed and accused is no more required for investigation and recovery has been effected, Court is of view that no purpose would be served by keeping accused in JC. Therefore, accused is admitted to bail on furnishing of Bail Bonds in the sum of Rs.15,000/- alongwith one surety in like amount.

Application stands disposed off.

**Copy of order be given dasti to Ld. Counsel for applicant.**

**Order be uploaded on official website.**

[RAKESH KUMAR-II]  
MM-05(West)/THC/Delhi/04.12.2020